

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE - EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(20)/LA-2007/LJ/07/7042

Dated the 1st November, 2007

NOTIFICATION

No.F.14 (20)/LA-2007/ - The following Act of Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on the 5th November, 2007 and is hereby published for general information: -

"The Indian Stamp (Delhi Amendment) Act, 2007
(Delhi Act 10 of 2007)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 18th September, 2007).

[5th November, 2007]

An Act further to amend the Indian Stamp Act, 1899 (Central Act 2 of 1899) as in force in the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-eighth Year of the Republic of India as follows: -

Short title, extent and

Commencement.

1. (1) This Act may be called the Indian Stamp (Delhi Amendment) Act, 2007.
- (2) It extends to the whole of the National Capital Territory of Delhi.
- (3) It shall come into force on such date as the Lieutenant Governor of the National Capital Territory of Delhi may, by notification in the Delhi Gazette, appoint.

2. Amendment of
Schedule 1-A.

In the Indian Stamp Act, 1899 (Central Act 2 of 1899) as in force in the National Capital Territory of Delhi, in Schedule 1-A, for Article No. 23, the following Article shall be substituted, namely:-

DVS

Description of Instrument

"23. Conveyance as defined by section 2(10) not being a transfer charged or exempted under No. 62.

Proper Stamp Duty

Three percent of the consideration amount set forth in the instrument.

Further reduced to two percent in respect of individually/jointly held immovable property by woman/women (Provided that in cases of jointly held immovable property, the reduced rate of stamp duty shall apply only to the share (s) held by woman/women).

Exemption

Assignment of copyright under the Copyright Act, 1957, section 18 CO-
PARTNERSHIP DEED - See
Partnership (No. 45) "



(Rakesh Bhat)
Joint Secretary (Law, Justice & L.A.)

